



GOVERNMENT OF KERALA

Abstract

Disaster Management Department - COVID-19 - Notification of residential facilities identified by District Administration and/or Local Self Governments as quarantine facilities - Orders issued .

DISASTER MANAGEMENT (A) DEPARTMENT

G.O.(Ms)No.15 /2020/DMD

Dated, Thiruvananthapuram, 02/06/2020

- Read : 1) Guidelines for International Arrivals, Ministry of Health and Family Welfare, Government of India dated 24-5-2020
2) Minutes of the State Executive Committee of Kerala State Disaster Management Authority dated 27-5-2020

ORDER

The Ministry of Health and Family Welfare, Government of India has issued Guidelines for International Arrivals in the light of COVID-19. The State Executive Committee of KSDMA in its meeting dated 27-5-2020 examined the guidelines in detail and has decided to order under Section 22 (2) (f) and 24 (h) of the Disaster Management Act, 2005 that all residential facilities/dwelling units identified and approved by the District Administration and/or Local Self Government shall be treated as institutional quarantine facilities.

2) Government have examined the matter in detail and are pleased to notify all residential facilities/ dwelling units identified and approved by the District Administration and/or Local Self Government shall be treated as institutional quarantine facilities, in the State under Section 22(2)(f) and 24(h) of the Disaster Management Act, 2005, as decided in the State Executive Meeting of Kerala State Disaster Management Authority (KSDMA) held on 27/05/2020.

(BY ORDER OF THE GOVERNOR)

SUNITHA I
UNDER SECRETARY

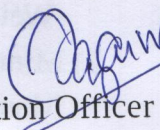
The Commisioner, Land Revenue

All District Collectors

The Member Secretary, KSDMA, Observatory Hills, Vikas Bhavan P.O,
Thiruvananthapuram.

The Principal Accountant General (Audit) Kerala, Thiruvananthapuram
The Accountant General (A&E) Kerala, Thiruvananthapuram
Health Department
Local Self Government Department
Web & New Media, I& PRD
Stock File / Office Copy
Copy to
Special Secretary to Chief Secretary
PS to Additional Chief Secretary, Local Self Government Department
PS to Principal Secretary, Industries Department
PS to Principal Secretary (Revenue & DM)
CA to Additional Secretary

Forwarded/By Order,


Section Officer

ORDER

The Ministry of Health and Family Welfare, Government of India has issued Guidelines for containment of COVID-19. The State Executive Committee of KSDMA in its meeting dated 27-5-2020 examined the guidelines and has decided to order under Section 22 (2) (b) and 24 (b) of the Disaster Management Act, 2005 that all residential facilities/units identified and approved by the District Administration and/or Local Self Government shall be treated as institutional quarantine facilities.

2) Government have examined the matter in detail and are pleased to notify all residential facilities/units identified and approved by the District Administration and/or Local Self Government shall be treated as institutional quarantine facilities in the State under Section 22(2)(b) and 24(b) of the Disaster Management Act, 2005, as decided in the State Executive Meeting of Kerala State Disaster Management Authority (KSDMA) held on 27/05/2020.

(BY ORDER OF THE GOVERNOR)

SUNITHA I
UNDER SECRETARY

The Commissioner, Land Revenue
All District Collectors
The Member Secretary, KSDMA, Observatory Hill, Vilem Shivan, P.O.
Thiruvananthapuram.